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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 53/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017**

Name of the Company:

ICICI Bank Ltd.

V/s.

ABG shipyard Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SAHIL H. SHAH INSTRUCTED BY CYRIL AMARCHAND MANGALDAS	ADVOCATE	FINANCIAL CREDITOR/ PETITIONER	Sms
2.	Parth Contractor	Adv	Respondent	<u>Parth</u>
	Animesh Bisht Dhananjay Kumar Gautam Sundaresh	Advocate Advocate	FINANCIAL CREDITOR/ PETITIONER	<u>Animesh</u>

ORDER

Learned Advocate Mr. Animesh Bisht with Learned Advocate Mr. Sahil Shah with Learned Advocate Mr. Dhananjay Kumar with Learned Advocate Mr. Gautam Sundaresh i/b Cyril Amarchand Mangaldas present for Financial Creditor/ Applicant. Learned Advocate Mr. Parth Contractor present for Respondent.

Learned Advocate Mr. Parth Contractor filed Vakalatnama for Respondent.

It is noticed that Company Petition no. 375/2016 is pending before the Hon'ble High Court and the said petition was admitted by the Hon'ble High Court by its order dated 19.06.2017.

Respondent shall file reply within one week after serving a copy in advance to the Applicant.

List the matter on 27.07.2017 for hearing before admission.

20/7/17
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 20th day of July, 2017.